

FIR No. 33/2020
PS PIA
Stave vs. Susheel Kumar Ray
U/s 329/34 IPC

10.09.2020

File taken up on an application of the accused for furnishing fresh surety bond.

Present : Ld. APP for the State.

Applicant/accused with counsel.

Previous surety and new surety are also present.

Issue notice to the IO, returnable for 11.09.2020.

The accused has also furnished bail bond.

IO/ SHO PS concerned is directed to verify the address of the accused and surety and filed ^{in report} on 11.09.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/10.09.2020

FIR No: 425/20
PS: Krishna Nagar
S/Vs. Saira

10.09.2020

Fresh application for release of mobile phone VIVO Y-30 on superdari,
on behalf of applicant, received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No: 341/2020
PS: Shakarpur
S/Vs. Deepak
U/s: 379/34 IPC

10.09.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, duly forwarded by the Jail Superintendent, received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No: 343/20
PS: Krishna Nagar
S/Vs. Dilip Kumar etc.
U/s 307/34 IPC

10.09.2020

Fresh application for release of mobile phone OPPO A5S on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No: 440/20
PS: Krishna Nagar
S/Vs. Not known
U/s: 25 A.Act and 411 IPC

10.09.2020

Fresh application for release of vehicle bearing No. DL5SAH 8447 on behalf of applicant, received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No: 314/2020
PS: Krishna Nagar
S/Vs. Arun
U/s 379/411/34 IPC

10.09.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No: 0400/2020
PS: PIA
S/Vs. Not Known
U/s 379 IPC

10.09.2020

Fresh application for release of mobile phone REAL ME 5S on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No: 235/20
PS: PIA
S/Vs. Ashraf @ Rehan
U/s: 379/411/34 IPC

10.09.2020

Fresh application U/s 437 Cr.P.c for bail on behalf of accused, received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No.: 343/2020
P.S.: Krishna Nagar
State Vs. Dalip Kumar etc.

10.09.2020

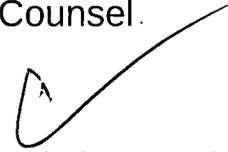
Present: Ld. APP for the state.

Ld. Counsel for applicant in person.

Application perused. Reply of IO received and perused.
As per the reply of IO nothing has been seized/recovered from the
possession of the accused during his personal search memo.

Accordingly, the present application stands dismissed as
infructuous.

Copy of this order be given dasti to Ld. Counsel.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No.: 343/2020
U/s: 307/34 IPC
P.S.: Krishna Nagar
State Vs. Dalip Kumar etc.

10.09.2020

Present : Ld. APP for the State.
Ld. Counsel for applicant in person.
The present application for release of vehicle bearing No. **DL-4SCL-3412**
(Scooty) on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Dhananjay Dubey wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

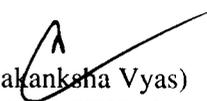
“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to Ld. Counsel for applicant and copy of this order uploaded on the website of District Courts. Copy be also sent to the SHO PS concerned for compliance.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

eFIR No.: 011430/2020
U/s: 379/411 IPC
P.S.: Krishna Nagar
State Vs. Monu Chaudhary

10.09.2020

Present: Ld. APP for the State.

Ld. Counsel Sh. Vimal Kumar Singh for accused in person.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Monu Chaudhary

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 27.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has submitted that accused is not required for the purpose of custodial interrogation.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. Accused is in J/C since 27.06.2020. Case property has been recovered. Charge Sheet has already been filed, as per the reply of IO. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts. Copy of this order be given dasti to the Ld. Counsel.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

FIR No: 382/20
PS: Krishna Nagar
S/Vs. Ashish Sharma
U/s: 25/54/59 Arms Act

10.09.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, duly forwarded by the Jail Superintendent, received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

EFIR No: 009985/20
PS: Shakarpur
S/Vs. Deepu Kumar
U/s: 379/411 IPC

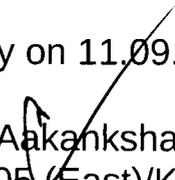
10.09.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, duly forwarded by the Jail Superintendent, received by way of email.

Present: Ld. APP for the State.

None for accused in person.

IO/SHO of PS concerned to file reply on 11.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.09.2020

**FIR No. 177/2020
U/s 379/411 IPC
PS PIA
State vs. Arif Hasan**

10.09.2020

One application has been received from the accused for release on personal bond and same is forwarded by jail superintendent Mandoli Jail.

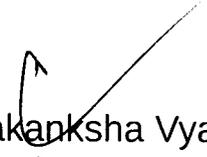
Present : Ld. APP for the State.

Remand advocate Sh. Charan Singh in person.

Application perused. Bail order dated 22.08.20 perused.

In view of the fact that the accused is in JC despite bail order and the fact that the bail order reflects that he has no previous involvement as mentioned in the bail order, the present application stands allowed. Accused is directed to furnish personal bond in the sum of Rs. 10000/- to the satisfaction of jail superintendent . Jail superintendent is directed to transmit the personal bond to the court at the earliest.

Copy of this order be sent to the jail superintendent and a copy of this order be given to the remand advocate at request.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/10.09.2020

CR Cases 14K/2013 6464/2016
STATE Vs. SONU MALIK
FIR No. 353 /2009 (Krishna
Nagar)

10.09.2020

This is parchayaddasht.

Present : Ld. APP for the State.

None for accused is present in person.

Ahlmad has informed the undersigned that the file is not traceable.

Ahlmad is directed to trace out the file.

Relist on 29.09.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/10.09.2020